

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

NO.MA 9 of 1997 (OA 587 of 1996)

Present : Hon 'ble Dr. B.C.Sarma, Member (A)

Hon 'ble Mr. D. Purkayastha, Member (J)

UNION OF INDIA & ORS.

Vs.

R. K. DHARA

For applicants/OP : Mr.C.Samaddar, Counsel.

For respondent : Mr. S.K.Dutta, Counsel.
Mr.T.K.Biswas, Counsel.

Heard on:17.1.97 :: Ordered on:17.1.97.

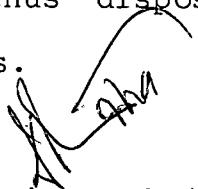
O R D E R

B.C.Sarma, AM

This M.A. has been filed with the prayer for grant of further extension of time to dispose of the appeal filed by the applicant against the disciplinary proceedings. In our order dated 30.7.96, the respondents were given two months' time from the date of communication of that order to dispose of the appeal, as contended by Mr.C.Samaddar, 1d. counsel for the applicants/OP.

2. Mr.S.K.Dutta, 1d. counsel, for the respondent/petitioner, submitted that the applicants/OP have already consumed six months time from the date of the order.

3. We have considered the submissions made by both the parties and perused records. Since the matter was already referred to the UPSC prior to the date on which the interim order was passed and when without getting a suitable recommendation from the UPSC, it is not possible to dispose of the case, further time is allowed till 31st March, 1997 to comply with the order dated 30.7.97. The M.A. is thus disposed of without passing any order as regards costs.


(D.Purkayastha)
MEMBER (J)


(B.C.Sarma)
MEMBER (A)